

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:355

ANSWERED ON:03.12.2010

ALLOTMENT OF HOUSES FLATS UNDER DDA SCHEMES

Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether all the persons registered under various housing schemes announced earlier by the Delhi Development Authority(DDA) are yet to be provided houses/flats;
- (b) if so, the number of the persons still in the waiting list registered under the schemes, scheme-wise;
- (c) the reasons for the delay in allotment alongwith the time by which the waiting lists for allotment of houses/flats under various schemes are likely to be cleared;
- (d) whether the waitlisted persons are likely to get preference in the future housing schemes to be floated by the DDA;
- (e) if so, the details thereof;and
- (f) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (f): A Statement is laid on the Table of the Sabha

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.355 FOR 03.12.2010 REGARDING ALLOTMENT OF HOUSES/FLATS UNDER DDA SCHEMES.

(a) to (c): Delhi Development Authority (DDA) has reported that at present, there is no backlog under the earlier registration Housing Schemes i.e. New Pattern Housing Scheme-1979, Ambedkar Awas Yojna-1989 and Janta Registration Housing Scheme-1996. In other Housing Schemes launched by DDA, after making the allotment of the available flats to the applicants, the registration money of the unsuccessful applicants was refunded.

(d) to (f): DDA has also reported that since there is no backlog, no preference is given in the future Housing Schemes of DDA.